NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 34/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016

NAME OF THE PARTIES: Mr. Vikram Satyanarayan Warma

M/s. Enzo-Chem Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

SIGNATURE S. No. A ordered Memaula Joseph Adu for 1/6 Joby Malneur Associate Ramerh Cregariant Ach for Perporduts 1/6 Joby Malneur & Associates.

Order

CP No. 34/241-242/NCLT/MB/MAH/2016

For the Respondent side, who was supposed to file reply by 18th of this month, has filed reply today, the Petitioner could not file rejoinder so far. Therefore, the time for filing rejoinder by the Petitioner is extended for 15 days. The restraint order passed on 4.10.2016 is hereby extended until next date of hearing.

List this matter for hearing on 28.11.2016

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)